15 -ാം കേരള നിയമസഭ

11 -ാം സമ്മേളനം

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 458

<u>08-07-2024 - ൽ മറുപടിയ്ക്</u>

ജയിൽ തടവുകാരുടെ ശിക്ഷായിളവ് വ്യവസ്ഥകളിലെ മാറ്റങ്ങൾ

ചോദ്യം		ഉത്തരം	
ശ്രീ. സണ്ണി ജോസഫ്, ശ്രീ. തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ , ശ്രീ. പി. സി. വിഷ്ണനാഥ്, ശ്രീ. ഐ. സി. ബാലകൃഷ്ണൻ		ശ്രീ. പിണറായി വിജയൻ (മുഖുമന്ത്രി)	
(എ)	ജയിൽ തടവുകാരുടെ ശിക്ഷായിളവ് സംബന്ധിച്ച 2018-ലെ സർക്കാർ ഉത്തരവിൽ രാഷ്ട്രീയ കൊലപാതക കേസുകളിൽ 14 വർഷത്തിൽ താഴെ മാത്രം ശിക്ഷ അനുഭവിച്ച കറ്റവാളികൾക്ക് ശിക്ഷായിളവ് നൽകവാൻ സാധിക്കില്ല എന്ന് വ്യവസ്ഥ ചെയ്തിട്ടുണ്ടോ;	(എ) 25-05-2016 ൽ മുൻസർക്കാർ അധികാരത്തിൽ വരുമ്പോൾ വിശേഷ അവസരങ്ങളിലെ ശിക്ഷാ ഇളവിന് 29-10-2012 ലെ ഉത്തരവ് പ്രകാരമുള്ള മാനദണ്ഡങ്ങളാണ് നിലനിന്നിരുന്നത്. (അനുബന്ധമായി ചേർത്തിരിക്കുന്നും) 23.11.2018-ലെ സ.ഉ(പി)നം.73/2018/ആഭ്യന്തരം പ്രകാരം മാർഗ്ഗ നിർദ്ദേശങ്ങൾ പുറപ്പെട്ടുവിച്ചിരുന്നും. ഈ ഉത്തരവിൽ പ്രത്യേക ശിക്ഷായിളവിന് അർഹതയില്ലാത്ത വിഭാഗത്തിൽ രാഷ്ട്രീയ കൊലപാതക കേസിൽ ഉൾപ്പെട്ട തടവുകാർക്ക് 14 വർഷം യഥാർത്ഥ ശിക്ഷ പൂർത്തിയാക്കിയാൽ മാത്രമേ അകാല വിടുതലിന് പരിഗണിക്കാൻ പാടുള്ള എന്ന് വ്യവസ്ഥ ചെയ്തിരുന്നും.	
(ബി)	ഈ വിഷയം സംബന്ധിച്ച 2022-ലെ ഉത്തരവിൽ പ്രസ്തൃത വ്യവസ്ഥയിൽ മാറ്റം വരുത്തിയിട്ടുണ്ടോ; എങ്കിൽ പ്രസ്തൃത വ്യവസ്ഥ നീക്കുവാനുണ്ടായ സാഹചര്യം വിശദമാക്കുമോ?	(ബി) ജീവപര്യന്തം തടവുകാർ ജീവിതാവസാനം വരെയുള്ള കാലത്തേയ്ക്ക് ശിക്ഷിക്കപ്പെട്ടവരും 14 വർഷം യഥാർത്ഥ ശിക്ഷ പൂർത്തിയാക്കിയാലും വിടുതൽ ലഭിക്കാത്തവരുമാണ്. 2014-ലെ കേരള പ്രിസണുകളം സംശുദ്ധീകരണ സാന്മാർഗ്ഗീകരണ സേവനങ്ങളം (നിർവ്വഹണം) ചട്ടങ്ങളിലെ ചട്ടം 462 പ്രകാരം ജയിൽ ഉപദേശക സമിതി ശിപാർശ ചെയ്യുകയും ആയത് മന്ത്രിസഭയുടെ ഉപദേശം അനുസരിച്ച് ഇന്ത്യൻ ഭരണഘടനയുടെ 161-ാം അനുച്ഛേദം പ്രദാനം ചെയ്യുന്ന അധികാരങ്ങൾ വിനിയോഗിച്ച് ബഇ. ഗവർണർ അംഗീകരിക്കുകയും ചെയ്യുന്ന തടവുകാർക്ക് മാത്രമേ അകാലവിടുതൽ അനുവദിക്കപ്പെടുകയുളളു. രാഷ്ട്രീയ കൊലപാതകങ്ങളിൽ ശിക്ഷിക്കപ്പെട്ടവർ ഉൾപ്പെടെയുള്ള ഏതൊരു തടവുകാർക്കും ഇത് ബാധകമായതിനാൽ ഈ നിബന്ധന ഒഴിവാക്കി 25.11.2022 ലെ സ.ഉ(എം.എസ്)നമ്പർ 244/2022/	

ആഭ്യന്തരം പ്രകാരം പുതുക്കിയ മാർഗ്ഗ ന്	ർദ്ദേശങ്ങൾ
പുറപ്പെടുവിക്കുകയാണ് ഉണ്ടായത്.	

സെക്ഷൻ ഓഫീസർ



Home Department – Prisons- Special Remission to Prisoners of various Prisons in connection with the State Reorganization Day 2012- granted--Orders issued.

HOME (B) DEPARTMENT

G.O.(MS) No. 268/12 /Home.

Dated, Thiruvananthapuram, 29/10/2012

Read:- 1. GO(MS)No. 234/11/Home dated 24/10/2011.

2. Letter No.WP1-13080/2011 dated 16/10/2012 from the Additional Director General of Police (Prisons), Thiruvananthapuram.

ORDER

In exercise of the powers conferred under section 432 Criminal Procedure Code, 1973 Government are pleased to order the following remission scale in connection with the State Reorganization Day 2012 (the first day of November 2012), to the prisoners of the various prisons in the State having good behavior and no adverse remarks.

Period of Sentence	Scale of remission granted
Upto 3 months Above 3 months and upto 6 months Above 6 months and upto one year Above one year and upto 2 years Above 2 years and upto 5 years Above 5 years and upto 10 years Lifers	15 days 1 month 2 months 3 months 4 months 5 months 1 year

The remission granted to prisoners will be treated as actual sentence. The above scale of remission will be granted subject to the following conditions:-

- Prisoners undergoing actual imprisonment on 15/8/2012 alone are eligible for the benefit of the special remission.
- 2. Prisoners on authorized leave on 15/8/2012 shall be considered as prisoners undergoing actual imprisonment.

The following prisoners will be ineligible for special remission.

- i) Professional or hired murderers
- ii) Persons who committed murder for religious, communal or caste reasons and those who are sentenced for life imprisonment for offences against the security of the State.
- iii) Persons who committed murder while involved in smuggling operations or murder of prison staff, prison visitors and public servants on duty.
- iv) Persons involved in sexual assault in any form against women and children resulting in death and in the murder of women and children and persons aged above 65 years.
- v) Persons convicted under the Narcotic Drugs and Psychotropic Substances Act.
- vi) Persons convicted and sentenced by the courts of other States.
- vii) Persons who are foreigners.

While granting special remission to prisoners the Additional Director General of Police (Prisons) will ensure that the relevant provisions in the Kerala Prison Rules, 1958 are complied with strictly. It is made clear that the provision in 78 (2) Kerala Prisons and Correctional Services (Management) Act 2010 (9 of 2010) will not stand in the way of granting special remission being issued by invoking power under section 432 Criminal Procedure Code, 1973.

By Order of the Governor, SAJEN PETER Principal Secretary to Government.

To

- 1. The Additional Director General of Police (Prisons), Thiruvananthapuram.
- 2. The Director Information and Public Relation Department.
- 3. The Advocate General, Ernakulam.
- 4. The Registrar, High Court of Kerala.
- 5. The Secretary, Kerala Legislature Secretariat.
- 6. The Secretary to Governor with Covering Letter.
- 7. The Private Secretary to Chief Minister.
- 8. The General Administration (SC) Department (vide item 2381 dated 10/20/2012).
- 9. Stock file/Office copy.

Forwarded/By Order

Section Officer.

Section officer